

ceiling to the list of items allowed for export under OGL, and also by de-controlling the export of selected agricultural commodities. The exchange rate adjustments will benefit agricultural exports also.

Withdrawal of Jute Packaging Materials (Compulsory Use in Packaging Commodities) Act, 1987.

1393. SHRI HANNAN MOLLAH: Will the Minister of TEXTILES be pleased to state:

(a) whether the Government have received any memorandum from the Jute Laminators Association, Calcutta regarding withdrawal of the Jute Packaging Materials (Compulsory Use in Packaging Commodities) Act, 1987;

(b) if so, the details thereof; and

(c) the steps propose to be taken by the Government to protect the Jute Packaging industry?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) Yes, Sir.

(b) and (c). Representations have been received from time to time regarding withdrawal of the Jute Packaging Materials (Compulsory Use in packaging Commodities) Act, 1987. Government are of the view that the interests of the traditional jute packaging sector and the synthetic plastic should be harmonised and both of them should coexist by having a legitimate share of the economy. Keeping this objective in view the Reservation Orders and reviewed from time to time.

Construction of Flyovers in Delhi

1394. SHRI MADAN LAL KHURANA: Will the Minister of SURFACE TRANSPORT

be pleased to refer to the reply given to Unstarred Question No. 694 on August 9, 1990 and state:

(a) whether flyovers that were under construction have since been completed and opened to public;

(b) if so, the details thereof;

(c) if not, the reasons for the delay and when these are expected to be opened to traffic;

(d) whether clearance in respect of the remaining projects pending with Delhi Development Authority and Delhi Urban Arts Commission have since been given;

(e) if so, the details thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): Constitutionally this Ministry is responsible for development & maintenance of National Highways only and all roads/bridges other than National Highways are essentially the responsibility of the State Government/Union Territories concerned. As per information received from various executing agencies in Delhi viz. Delhi Administration, New Delhi Municipal Committee (NDMC), Municipal Corporation of Delhi (MCD) and Delhi Tourism and Transport Development Corporation (DTDC), the replies are as under:-

(a) and (b). The flyovers mentioned in Annexure II (b) of the reply given to Unstarred Question No. 694 dated 9.8.90 have not been completed. However, flyover at Loni-Wazirabad road intersection mentioned as S.No. 32 of Annexure III to that answer has since been completed and opened to traffic on 13.8.91.

(c) The delay in completion of the works are on account of (i) increase in scope of work, (ii) delay in shifting/removal of religious buildings & services, and (iii) removal of encroachments. No firm date of completion of these works can be indicated at this stage.

(d) to (f). Out of the five proposals which required clearance of Delhi Urban Arts Commission mentioned in part (d) of the reply to the Unstarred Question No. 694 dated 9.8.90, the following two proposals have been approved by them in November, 1990;

(i) Flyover at Outer Ring Road-J.B. Tito Marg at Chirag Delhi;

(ii) Flyover at Outer Ring Road Aurobindo Marg at Indian Institute of Technology;

The remaining proposals for flyovers at Safdarjung, Dhaura Kuan and Raja Garden Crossings on Ring Road have been cleared by Delhi Development Authority. Delhi Urban Arts Commission (DUAC) have not yet cleared these schemes as these are still under discussions between Delhi Urban Arts Commission and the concerned authorities.

[Translation]

Opening of New Branches of Nationalised Banks in Bihar and Gujarat

1395. SHRI RAM TAHAL
CHOUDHARY:
SHRI KASHIRAM RANA:

Will the Minister of FINACNE be pleased to state:

(a) the number of branches of nationalised banks in the rural areas of Ranchi district in Bihar and Surat and Vadodara districts in Gujarat, bank-wise;

(b) whether the Government propose to open some new branches of these banks in the rural areas of these districts;

(c) if so, the locations thereof; and
(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) Bank-wise number of branches of Public Sector Banks functioning in rural areas of District Ranchi in Bihar and Districts Surat and Vadodara in Gujarat as on 30.6.1991 are indicated below:-

<i>Name of Banks</i>	<i>Ranchi</i>	<i>Surat</i>	<i>Vadodara</i>
State Bank of India	14	9	32
Allahabad Bank	1	-	-
Bank of Baroda	-	51	50
Bank of India	17	6	8
Bank of Maharashtra	-	2	2
Canara Bank	1	-	-
Central Bank of India	1	6	12
Dena Bank	-	21	10